

Central Information Commission

Decision No.295/IC(A)2006

No.CIC/MA/A/2006/00627

Dated, the 21st September, 2006

Name of the Appellant : Shri Rakesh Kumar Gupta, 38 SFS Flats
DDA, Mukherjee Nagar, New Delhi-110009

Name of the public Authority: (1) State Bank of India, Corporate Centre,
State Bank Bhawan, 15th Floor Madam
Cama Road Mumbai-400021
(2) Bank of Baroda, Baroda Corporate
Centre, 8th Floor, G-26, G-Block, Bandra (E),
Mumbai-400 051.

DECISION

1. The Appellant had sought, through identical applications, information about the details of securities with reference to Government of India's Debt Buyback Programme.

2. The CPIOs of the respective Banks have provided a large part of the information sought. They have however denied u/s 8(1) (d) the information related to the selling value, premium and discount amount. They have contended that these details are in the nature of commercial confidence/trade secret, the disclosure of which might jeopardize the financial interests of the Bank.

3. The Appellant Authorities of the respective Banks have upheld the decisions of the CPIOs.

4. On the same issue raised by the appellant, the Commission has taken a decision and communicated to him that the exemption claimed u/s 8(1)(d) from disclosure of the specific details, as above, is justified.

5. These appeals were therefore unnecessary and, hence, rejected.

Sd/-

(Prof M. M. Ansari)
Information Commissioner

Authenticated true copy:

(L. C. Singhi)
Additional Registrar

Cc:

1. The General Manager (OL&CS) & Central Public Information Officer, State Bank of India, State Bank Bhawan, 15th Floor, Madam Cama Road, Mumbai -400021
2. Shri Rakesh Kumar Gupta, 38, SFS Flats DDA, Mukherjee Nagar, New Delhi-110009.
3. The CPIO under RTI Act, Bank of Baroda, Baroda Corporate Centre, 8th Floor, C-26, G-Block, Bandra (E), Mumbai-400 051.